

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).13661-13662/2015

(Arising out of impugned final judgment and order dated 16-01-2015 in WT No. 20/2015 AND 10-04-2015 in RA No. 77247/2015 passed by the High Court of Judicature at Allahabad)

CANTONMENT BOARD, AGRA THROUGH CEO

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

WITH

SLP(C) No. 14186/2017 (XI)

SLP(C) No. 13776-13777/2015 (XI)

Date : 28-07-2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI

HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s) Mr. Vivek K. Tankha, Sr. Adv.
Mr. Shakti Dhar Dubey, Adv.
Mr. Anupam Mishra, AOR
Mr. Sachin Pujari, Adv.
Mr. V. J. Francis, AOR
Ms. Pooja Singh, Adv.
Mr. Prashant Sivarajan, Adv.

For Respondent(s) Ms. Pinky Anand, ASG
Mr. Abhinav Mukerji, Adv.
Mr. Gurmeet Singh Makker, AOR
Mr. R.K. Rathore, Adv.
Ms. Shirin Khajuria, Adv.
Ms. Somya Rathore, Adv.
Mr. Balendu Shekhar, Adv.

Mr. Shreekant N. Terdal, AOR

Ms. Anil Katiyar, AOR

UPON hearing the counsel the Court made the following
O R D E R

The office report dated 27th July, 2017
states that report of the Mediation Committee has

not been filed in Court. The said report be brought on record by the Mediation Committee.

List the matters on 16th August, 2017.

As prayed, issue *dasti* notice in S.L.P.(C) No.14186/2017 to serve the unserved respondents.

(NEETU KHAJURIA)
COURT MASTER

(ASHA SONI)
BRANCH OFFICER